

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B" : HYDERABAD**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER
(THROUGH VIRTUAL CONFERENCE)**

S.No.	ITA No.	AY	Appellant	Respondent
1	1032/H/17	2008-09	C. Venkateswara Rao, Hyd. PAN-ACVPC 0716E	Income-tax Officer, Ward – 15(4), Hyd.
2	1035/H/17	2008-09	C. Swarna Gowri, Hyd. PAN-AISPC 8930D	-do-
3	1036/H/17	2008-09	G. Ravi Kumar Reddy, Hyd. PAN-AIOPG 2241F	-do-
4	1037/H/17	2008-09	M. Anthony Reddy, Hyd. PAN-AKJPM9894M	-do-

For Assessee : Shri K.C. Devdas
For Revenue : Shri Rohit Majumdar

Date of Hearing : 16-12-2020
Date of Pronouncement : 17-12-2020

ORDER

PER Smt. P. MADHAVI DEVI, J.M. :

These are assessee's appeals filed against the orders of CIT(A) – 7, Hyderabad relating to AY 2008-09.

2. These appeals filed by the assesseees were taken up for hearing through Video Conference on 16/12/2020 and both the parties were heard.

3. The Ld.AR for the assesseees has requested for withdrawal of the appeals filed by the assesseees stating that the assesseees have opted to settle the dispute relating to the tax arrears for the A.Y. under consideration under "Vivad Se Vishwas Scheme, 2020". He further submitted that applications to this effect have been filed by the assesseees and that the assesseees have also received Form- 3.

3. The Ld. DR has no objection to the same.

4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals as Pr.CIT-4 has issued Form-3.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned A.Y. is not ultimately resolved in terms of the afore-stated Act, the appellants (i.e. the assesseees) are at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such applications appropriate as per law. The Ld. DR for the revenue has no objection with regard to the aforesaid caveat.

6. In the result, the appeals of the assesseees are dismissed as 'withdrawn'.

Order pronounced in the open court on 17th December, 2020.

**Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER**

**Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER**

Hyderabad, Dated: 17th December, 2020.

kv

copy to :

1	C. Venkateswara Rao, Hyd.	C/o B. Narsing Rao & Co., CAs., Plot No. 554, Road No. 92, Jubilee Hills, Hyd. – 96
2	C. Swarna Gowri, Hyd.	
3	G. Ravi Kumar Reddy, Hyd.	
4	M. Anthony Reddy, Hyd.	
5	ITO, Ward – 15(4), Hyd.	
6	CIT(A) – 7, Hyderabad	
7	Pr. CIT – 7, Hyderabad	
8	<i>D.R. ITAT, Hyderabad.</i>	
9	<i>Guard File</i>	